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SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

## PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.

Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers CorpsHOME DEPARTMENT  
NOTIFICATIONS*The 29th March 1944*

**No. 1495-A.**—The following notification, issued from the Home Department of the Government of India, is republished for general information.

By order of the Governor  
S. J. MAJUMDAR  
*Under-Secretary to Government*

*The 22nd February 1944*

**No. 21/8/44-Police.**—In exercise of the powers conferred by section 27 of the Indian Arms Act, 1878 (XI of 1878), the Central Government is pleased to direct that the following further amendment shall be made in the Indian Arms Rule 1924, namely:—

In Schedule I of the said Rules in the first column in clause (a) of the entry (6) for the words "Shaik Mush Tak Shaha" the words "Shaik Mahamad Shaha" shall be substituted.

V. SAHAY  
*Deputy Secretary to the Government of India*  
*The 29th March 1944*

**No. 976-C.**—The following notification, by the Government of Central Provinces and Berar, is republished for general information.

By order of the Governor  
J. BOWSTEAD  
*Chief Secretary to Government*

## POLITICAL AND MILITARY DEPARTMENTS

*Nagpur, 15th March 1944*

**No. 310-201/Con.**—Whereas in the opinion of the Provincial Government the book described below contains a prejudicial report;

Now, therefore, in exercise of the powers conferred by clause (e) of sub-rule (1) of rule 40 of the Defence of India Rules, the Provincial Government is pleased to declare the said book and every copy or translation thereof or extract therefrom to be forfeited to His Majesty.

## DESCRIPTION OF THE BOOK

|                        |                                        |
|------------------------|----------------------------------------|
| Title ..               | Amavasya.                              |
| Author ..              | Shankar Balaji Shastri                 |
| Press where printed .. | Narayan Mudranalaya, Dhantoli, Nagpur. |
| Name of Publisher ..   | Nagpur Prakashan Sitabuldi, Nagpur.    |

By order of the Governor  
Central Provinces and Berar  
T. C. S. JAYARATNAM  
*Secretary to Government*

*The 28th March 1944*

**No. 978-C.**—The following notifications, by the Government of India, are republished for general information.

By order of the Governor  
J. BOWSTEAD  
*Chief Secretary to Government*

## DEFENCE DEPARTMENT

*New Delhi, 11th March 1944*

**No. 5-DC (12)/43.**—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

In clause (aa) of sub-rule (2) of rule 81 of the said Rules, for the words "the rationing of any article essential to the life of the community", the words "regulating any of the matters mentioned in clause (a)" shall be substituted.

*New Delhi, 11th March 1944*

**No. 1330-OR/42.**—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendments shall be made in the Defence of India Rules, namely:—

In rule 62AA of the said Rules—

(1) In clause (b) of sub-rule (1),—

(a) In sub-clauses (i) and (ii), the word 'that' shall be omitted;

(b) after sub-clause (ii), the following sub-clause shall be inserted, namely:—

"(iii) such precautions as may be specified in the directions will be taken to guard against attempts to interfere with, or damage the vessel or any part thereof or anything contained therein;"

(2) after sub-rule (3), the following sub-rule shall be inserted, namely:—

"(3A) Where to give effect to arrangements made for complying with directions given under sub-rule (1) as respects a vessel at a port in British India, a person (not being a member of the crew of the vessel) has been engaged or required to perform duties on board a vessel, then if he fails to perform those duties, he shall be punishable with imprisonment for a term which may extend to three years or with fine or with both."

C. MACI. G. OGILVIE  
*Secy. to the Govt. of India*

FINANCE DEPARTMENT  
NOTIFICATION*The 29th March 1944*

**No. 2065-F.**—The following notifications, issued by the Government of India in the Finance Department (Communications), are republished for general information.

By order of the Governor  
V. RAMANATHAN

*Deputy Secretary to Government**New Delhi, 6th March 1944*

**No. 1574-PT/44.**—The Governor General in Council is pleased to direct that the following further amendment shall be made in the Post Office 12-year National Savings Certificates Rules, namely:—

In exception (C) under sub-rule (5) of rule 2 of the said Rules for the letters and figures "Rs. 20,000" the letters and figures "Rs. 1,00,000" shall be substituted.

*New Delhi, 10th February 1944*

**No. 873-PT/41.**—The Governor General in Council is pleased to direct that the following further amendment shall be made in the Post Office 5-year Cash Certificate Rules, namely:—

For Note 1 below sub-rule (1) of rule 8 of the said Rules the following note shall be substituted, namely:—

Note 1—The postmaster of the Office of Registration of Cash Certificates, unless it is an extra-departmental sub-officer may exercise as noted below the powers vested in the Postmaster-General under sub-rule (1) of this Rule on the same conditions provided the cash certificates stood in the name of a single investor, namely:—

|                                      |                 |
|--------------------------------------|-----------------|
| (i) Presidency Postmaster ..         | up to Rs. 1,000 |
| (ii) Gazetted Head Postmasters ..    | up to Rs. 500   |
| (iii) Non-Gazetted Head Postmasters. | up to Rs. 250   |
| (iv) Departmental Sub Postmasters.   | up to Rs. 100   |

M. K. SENGUPTA  
*Financial Adviser*

## COMMERCE AND LABOUR DEPARTMENT NOTIFICATIONS

*The 24th March 1944*

**No. 1297-Com.**—The following notification, of the Government of India in the Department of Supply, is republished for general information.

By order of the Governor  
J. E. MAHER

*Secretary to Government*

*New Delhi, 3rd February 1944*

**No. 136**—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Undertakings (Charges and Accounts) Order, 1941, namely:—

For sub-paragraph (1) of paragraph 4 of the said Order, the following sub-paragraph shall be substituted, namely:—

(1) In this paragraph, "authorised officer" means any of the following:—

(i) A Director-General or Deputy Director-General in the Department of Supply;

(ii) A Chief Controller of Purchase;

(iii) Chief Director of Purchase (Food Department);

(iv) Any officer of the Supply Finance Branch or the Food Finance Branch, including Cost Accounts Officers and Assistant Cost Accounts Officers.

R. K. NEHRU

*Joint Secy. to the Govt. of India*

*The 25th March 1944*

**No. 1323-Com.**—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor  
J. E. MAHER

*Secretary to Government*

WAR RISKS INSURANCE

*New Delhi, 22nd January 1944*

**No. 2-W.R.I. (F.)/44**—In pursuance of sub-section (1) of section 3 of the War Risks (Inland Vessels) Insurance Ordinance, 1943 (No. XXV of 1943), the Central Government is pleased to direct that the following further amendments shall be made in the notification of the Government of India in the Department of Commerce, No. 36-W.R.I. (F.)/43, dated the 3rd September 1943, namely:—

In the said notification, to the entries relating to trading corporations, the following entries shall be added, namely:—

(18) The Gourepore Company, Limited

(19) The Nuddea Mills Company, Limited

S. R. ZAMAN

*Joint Secy. to the Govt. of India*

*The 28th March 1944*

**No. 1357—1F-5/44-Com.**—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor  
J. E. MAHER

*Secretary to Government*

WAR RISKS INSURANCE

*New Delhi, 16th March 1944*

**No. 5-W.R.I. (F)/44-D.**—In exercise of the powers conferred by section 15 of the War Risks (Factories) Insurance Ordinance, 1942 (No. XII of 1942), the Central Government is pleased to direct that the following further amendments shall be made in the War Risks (Factories) Insurance Rules, 1942, namely:—

I. In the said Rules—

1. For rule 4, the following rule shall be substituted, namely:—

"4. (1) Every policy issued on or before the 31st day of March 1944 shall be in the form given in Part A of the First Schedule to these Rules.

(2) Every policy issued after the 31st day of March 1944 shall be in the form given in Part B of the First Schedule to these Rules and shall be in respect of a period ending on the 31st day of March 1945 or such subsequent date as the Central Government may by notification in the Official Gazette direct under section 2 of the War Risks Insurance (Extending) Ordinance, 1944 (No. IX of 1944)."

2. In rule 6—

(a) in sub-rule (1) and in the proviso to sub-rule (2), for the words "shall be four per cent", the words, figures and letters "shall, in respect of the period ending on the 31st day of March 1944, be four per cent" shall be substituted;

(b) in sub-rule (2), for the words "as may be fixed" the words "as may from time to time be fixed" shall be substituted;

(c) after sub-rule (2) the following sub-rule shall be inserted, namely:—

"(3) The premium payable under any policy in respect of any period subsequent to that ending on the 31st day of March 1944 shall be payable at such rates and in such instalments as may, for the time being, be fixed by the Central Government by notification in the Official Gazette."

II. In the Schedule annexed to the said Rules—

1. In the First Schedule—

(a) below the brackets, words and figures "(See rule 4)" the word and letter "Part A" shall be inserted;

(b) at the end the following shall be inserted, namely:—

"Part B

Form of Policy to be issued after 31st March 1944.



Policy No.....  
Supplementary to Policy No.....

GOVERNMENT OF INDIA

WAR RISKS (FACTORIES) INSURANCE ORDINANCE, 1942

*Policy of Insurance in respect of properties Insurable Thereunder.*

This Policy and the Specification hereto (which forms an integral part of this Policy) shall be read together as one contract, and the words and expressions to which specific meanings have been attached in the Specification shall bear those meanings wherever they may appear.

### THE SPECIFICATION

The Governor General: The Governor General of India in Council.

The Government Agent.....

The Insured.....

Address.....

The Insured's business.....

The Property Insured: Property insurable under the Ordinance.....

Description and Situation of Property Insured.....

Sum for which Insured:

(a) Buildings

Rs.....

(b) Plant, Machinery and Materials

Rs.....

Total

Rs.....

Period of Insurance:

From the.....day of.....194 to the thirty-first day of March 1945.

The premium for the period ended 31st March 1944:

Rs.....

The premium for the period ending 31st March 1945:

Rs.....

First Instalment of Premium:

Rs.....

Received on the.....day of.....194

Subsequent instalments of the Premium of Rs. are payable as under:—

2nd instalment—1st June 1944.

3rd instalment—1st September 1944.

4th instalment—1st December 1944.

No days of grace are allowed.

WHEREAS the Insured has made and forwarded to the Government Agent a signed application for insurance, which application he has agreed shall be the basis of this Policy, and has paid the amount of the first instalment of premium.

Now this Policy witnesseth that in consideration of the Insured paying to the Governor General the said first instalment of premium and subject to the payment of all subsequent instalments of premium as they become due, the Governor General agrees [subject to the conditions contained in the Second Schedule to the War Risks (Factories) Insurance Rules which conditions shall, so far as the nature of them respectively will permit, be deemed to be conditions precedent to the right of the insured to recover hereunder] that if during the period of insurance stated above the property insured or any part of such property shall suffer any loss or damage, being loss or damage caused by any act comprised in the expression "War Risks" as defined for the time being by the said Rules, the Governor General will, at his option,—

(a) pay, within the limits of liability assumed by him, and in such manner and by such instalments as is provided

for in the Rules, the cost necessary to restore the property as far as practicable to the condition in which it existed before the occurrence of the damage,

or

(b) compensate, within the aforesaid limits, for the loss in value, ascertained on the basis of values and prices ruling at the time at which the policy of insurance took effect or when the loss or damage took place whichever is less, suffered by the property as a result of such loss or damage, after due allowance has been made for depreciation during the period of insurance hereunder :

Provided that the liability of the Governor General shall in no case exceed eighty per cent of the interest of the Insured in the property affected or eighty per cent of the sum insured hereby whichever is less.

Provided also that no liability shall attach to this policy,—

(a) for twenty per cent of any loss or damage or such sum as is specified in the War Risks (Factories) Insurance Rules whichever is greater ;

(b) while and so long as any instalment of premium hereunder remains unpaid.

It is expressly warranted that the Insured shall at all times comply with all regulations or instructions made or issued under the authority of Government for safeguarding the property against damage from war risks.

In witness whereof, I, being duly authorised in that behalf have hereto set my hand on behalf of the Governor General.

Dated

The

194 . Signature

Y. N. SUKTHANKAR

Joint Secy. to the Govt. of India

The 28th March 1944

**No. 1359—15-5/44-Ccm.**—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor

J. E. MAHER

Secretary to Government

#### WAR RISKS INSURANCE

New Delhi, 16th March 1944

**No. 6-W.R.I.(F.)/44(D)**—In exercise of the powers conferred by section 15 of the War Risks (Factories) Insurance Ordinance, 1942 (No. XII of 1942), as extended and applied to the insurance against war risks of inland vessels by section 3 of the War Risks (Inland Vessels) Insurance Ordinance, 1943 (No. XXV of 1943), the Central Government is pleased to direct that the following further amendments shall be made in the War Risks (Inland Vessels) Insurance Rules, 1943, namely :—

I. In the said Rules—

1. In rule 4—

(a) in sub-rule (3) after the words "Every policy" the words, letters and figures "issued on or before the 31st day of March 1944" shall be inserted ;

(b) after sub-rule (3), the following sub-rule shall be inserted, namely :—

"(4) Every policy issued after the 31st day of March 1944, shall be in the Form given in Appendix C, to these Rules and shall be in respect of such period as may be fixed, from time to time, by the Central Government by notification in the Official Gazette."

2. In rule 6—

(a) in sub-rule (1) and in the proviso to sub-rule (2), for the words "shall be three per cent", the words figures and letters "shall, in respect of the period ending on the 31st day of March 1944, the three per cent" shall be substituted ;

(b) in sub-rule (2), for the words "as may be fixed", the words "as may from time to time be fixed" shall be inserted.

(c) after sub-rule (2), the following sub-rule shall be inserted, namely :—

"(3) The premium payable under any policy in respect of inland vessels for any period subsequent to that ending on the 31st day of March 1944 shall be payable at such rate and in such instalments as may for the time being be fixed by the Central Government by notification in the Official Gazette."

II. In the Appendices annexed to the said Rules—

1. In Appendix A under the heading "Instructions"—

(a) for Instruction 9, the following instruction shall be substituted, namely :—

"9. All policies for which applications are received on or before the 31st October 1943 will provide cover for one year from the 1st April 1943. All policies issued on or

before the 31st March 1944 will expire on the 31st March 1944. Policies issued at any time during the year ending 31st March 1945, will expire on the 31st March 1945.

(b) in Instruction 10, for the words and figure. "The rate of premium is 3 per cent", the words, figures and letters "The rate of premium in respect of the period ending on the 31st March 1944 is 3 per cent" shall be substituted ;

(c) after Instruction 10, the following Instruction shall be inserted, namely :—

"10A. Rate of Premium after the 31st March 1944—The rate of premium is fixed yearly and the current rate may be ascertained from the Government Agent."

2. After Appendix B, the following Appendix shall be inserted, namely :—

#### APPENDIX C.

[See rule 4(4)]

Policy No. ....

Supplementary to policy No. ....



#### GOVERNMENT OF INDIA

WAR RISKS (FACTORIES) INSURANCE ORDINANCE, 1942, AS EXTENDED AND APPLIED TO INLAND VESSELS BY WAR RISKS (INLAND VESSELS) INSURANCE ORDINANCE, 1943.  
*Policy of Insurance in respect of properties insurable thereunder.*

This Policy and the Specification and Schedule hereto (which form an integral part of this Policy) shall be read together as one contract, and the words and expressions to which specific meanings have been attached in the Specification shall bear those meanings wherever they may appear.

#### THE SPECIFICATION

The Governor General. The Governor General of India in Council.

The Government Agent. ....

The Insured. ....

Address. ....

The Insured's business. ....

The Property Insured: Property insurable under the Ordinance.

Description of Property insured: As specified in Schedule of property insured by this Policy.

Sum for which Insured.

(a) Inland Vessels (including the hull, machinery and fittings thereof). Rs. ....  
(b) Fuel and Stores for the use of crew.

Rs. ....

Total Rs. ....

Period of Insurance

From the ..... day of ..... 194 , to the Thirty-first day of March 194 .

The Premium : Rs. ....

First Instalment of Premium Rs. ....

Received on the ..... day of ..... 194 .

Subsequent instalments of the Premium of Rs. .... are payable as under :—

2nd instalment—1st June 194 .

3rd instalment—1st September 194 .

4th instalment—1st December 194 .

No days of grace are allowed.

Whereas the Insured has made and forwarded to the Government Agent a signed application for insurance, which application he has agreed shall be the basis of this Policy, and has paid the requisite instalments of premium.

Now this Policy witnesseth that in consideration of the Insured paying to the Governor General the requisite instalments of premium and subject to the payment of all subsequent instalments of premium as they become due, the Governor General agrees (subject to the conditions hereinafter appearing, which conditions shall, so far as the nature of them respectively will permit, be deemed to be conditions precedent to the right of the insured to recover hereunder) that if during the period of insurance stated above the property insured or any part of such property shall suffer whilst in British India any loss or damage, being loss or damage caused by any act comprised in the expression "War Risks" as contemplated for the time being by the War Risks (Inland Vessels) Insurance Rules, 1943, the Governor General will, at his option,—

(a) pay, within the limits of liability assumed by him, and in such manner and by such instalments as is provided for in the said Rules, the cost necessary to restore

13. The liability of the Governor General under the policy shall not exceed in the aggregate eighty per cent of the sum thereby insured, and accordingly after the happening of any loss or damage the said sum shall be deemed to be reduced by the amount of that loss or damage, the

liability of the Governor General being limited to eighty per cent of the reduced sum.

14. The Insured shall bear, in respect of each claim, twenty per cent of the loss or damage or such sum as may be specified for the time being in the War Risks (Factories) Insurance Rules, 1942, whichever is greater.

15. This Insured shall at all times take due precautions for the safety of the property insured having regard to the nature thereof, and in particular if at any time any property insured sustains war damage, the insured shall take all reasonable steps to preserve the property insured from damage or further damage as the case may be.

16. The amount which the Insured may provide for depreciation and which may be entered in the annual accounts of the Insured shall not be taken as final and conclusive as against either Insurer or Insured in settling any loss which may occur.

17. Except as otherwise provided by the War Risks (Factories) Insurance Rules, 1942, the insured shall not be relieved from liability to pay subsequent instalments of premium by reason of the property having been damaged or destroyed, or by reason of the hostilities having ceased before the expiry of the period of insurance, or for any other reason whatsoever. The Governor General shall have the right to deduct from the amount of compensation payable in respect of any claim on account of loss or damage suffered by the whole or any part of the property insured a sum equal to the amount of instalments of the premium remaining unpaid on the date on which compensation is paid by the Governor General.

18. No refund of premium shall be allowed in respect of any policy issued under the Scheme except as provided in the War Risks (Inland Vessels) Insurance Rules, 1943.

19. If any instalment of premium in respect of a policy issued under the scheme is not paid by the date on which the instalment is due, all benefits under the policy shall be suspended, provided that if the instalment is subsequently paid the Governor General shall revive the benefits but may do so, either from the date on which the original default was made or from the date on which the payment was subsequently made.

Y. N. SUKTHANKAR

*Joint Secy. to the Govt. of India*

*The 28th March 1944*

**No. 1368-Com.**—The following notification of the Government of India in the Commerce Department is republished for general information.

By order of the Governor  
J. E. MAHER

*Secretary to Government*

#### REGISTRATION OF ACCOUNTANTS

*New Delhi, 4th March 1944*

No. 1-A(12)/43—In exercise of the powers conferred by sub-section (2) of section 144 of the Indian Companies Act, 1913 (VII of 1913), the Central Government is pleased to direct that the following further amendment shall be made in the Auditor's Certificates Rules, 1932, the same having been previously published as required by the said sub-section namely:—

In the said Rules—

(1) for sub-rule (1) of rule 49 the following sub-rule shall be substituted, namely:—

“(1) The Indian Accountancy Board shall consist of twenty-one members as follows:—

(a) the member of the Governor-General's Executive Council in charge of the Department of Commerce, who shall be Chairman of the Board;

(b) six members nominated by the Central Government of whom two shall be persons in the service of Government and four shall be Registered Accountants entitled to train articled clerks;

(c) two members who shall be Registered Accountants, one nominated by the Federation of Indian Chambers of Commerce and Industry and the other by the Associated Chambers of Commerce; and

(d) twelve members elected by Registered Accountants in the manner hereinafter prescribed:

Provided that no act done by the Board shall be questioned on the ground merely of the existence of any vacancy in it.”

(2) for rule 50 the following rule shall be substituted, namely:—

“50. The Chairman of the Board shall have power to depute any member of the Board to act as Chairman on his behalf.”

Y. N. SUKTHANKAR

*Joint Secy. to the Govt. of India*

*The 29th March 1944*

**No. 1403-Com.**—The following notification, issued by the Government of India, Finance Department (Central Revenues), is republished for general information.

By order of the Governor  
J. E. MAHER

*Secretary to Government*

#### CENTRAL EXCISES

No. 11-D.—In exercise of the powers conferred by section 11 of the Sugar (Excise Duty) Act, 1934 (XIV of 1934), the Central Government is pleased to direct that the following amendments shall be made in the Sugar (Excise Duty) Order, 1934, namely:—

In the said Order—

(1) the word ‘Orissa’ wherever it occurs shall be omitted;

(2) in paragraph (c) of sub-clause (ii) of clause 2, for the words ‘Province of Madras’ the words ‘Provinces of Madras and Orissa’ shall be substituted;

(3) in sub-clause (iii) of clause 2, after paragraph (b) the following shall be inserted, namely:—

“(c) in the Province of Orissa any officer of the Central Excises and Salt Revenue Department, North-Eastern India not below the rank of Inspector;

(4) In clauses 3, 11 and 12-A, for the words “Collector of Salt Revenue in the Provinces of Bombay and Madras” the words “Collector of Central Excises and Salt Revenue in the Provinces of Bombay, Madras and Orissa” shall be substituted; and

(5) in clauses 12 and 14, for the words “Provinces of Bombay and Madras”, the words “Provinces of Bombay, Madras and Orissa” shall be substituted.

W. A. ROSE

*Under-Secretary to the Govt. of India*

#### LAW DEPARTMENT NOTIFICATION

*The 29th March 1944*

**No. 1385-L.**—The following notification, issued by the Government of India, Department of Commerce is republished for general information.

By order of the Governor  
J. E. MAHER

*Secretary to Government*

#### IMPORT TRADE CONTROL

*New Delhi, 26th February 1944*

No. 4-ITC/44—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Schedule annexed to the notification of the Government of India in the Department of Commerce No. 23-I.T.C./43, dated the 1st July 1943:—

In Part II of the said Schedule, against Serial Number 39,—

(1) For the entry in column 2, the following shall be substituted, namely:—

“The following electrical instruments and accessories:—

Indicating Switchboard and Controller mounting instruments (Voltmeters, Ammeters, Wattmeters, Voltammeters, Power Factor Meters, Frequency Meters, Synchroscopes).

Portable Instruments—(Portable Moving Coil and Moving Iron, Voltmeters, Ammeters, Wattmeters, Power Factor Meters, Frequency Meters).

Recording Instruments—(Portable and permanent fixing recording voltmeters, Ammeters, Wattmeters).

Meg. Meggers, Insulation Testers and Accessories.

Ohmmeters.

Capacity Meters.

Maximum Demand Meters.

Wheatstone Bridge.

Fault Locating Sets.

Potentiometers.

Instrument Transformers.

Time Switches.

Pyrometers and Thermocouples.

G. P. O. Detectors.

Standard Accessories such as Connecting Leads, Compensating Leads, Standard Cells, Resistance Boxes and Galvanometers for use with instruments.

House Service Meters A.C. and D.C. of any capacity.

Industrial and Streetlighting Fittings and Floodlights, Tumbler Switches, Ceiling Roses, Plugs and Sockets, Porcelain Cut-outs and Lamp-holders.

Conduit Accessories.

Bell wiring Accessories (excluding wire);

and

(2) For the entry in column 3, the following shall be substituted, namely :—

"71, 72(2), 72(3), 73(1) and 73(5)."

R. J. PRINGLE

Deputy Secretary to the Govt. of India

## DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATIONS

The 29th March 1944

**No. 5260-S.T.**—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 14th March 1944

No. Tex. (1) 16 44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Cotton Cloth and Yarn (Control) Order, 1943, namely :—

In the said Order—

(1) in sub-clauses (2), (3) and (4) of clause 12, after the word "cloth", wherever it occurs, the words "or yarn" shall be inserted ;

(2) in sub-clause (3) of clause 12, after the words "four per cent" the words "in the case of cloth and three per cent in the case of yarn" shall be inserted ;

(3) in sub-clause (4) of clause 12, after the words "ten per cent" the words "in the case of cloth and seven and a half per cent in the case of yarn" shall be inserted ;

(4) after sub-clause (4) of clause 12, the following shall be inserted, namely :—

"Explanation—The expression 'manufacturer's premises' in sub-clauses (3) and (4) shall mean the factory premises and not the office premises of the manufacturer".

H. M. PATEL

Joint Secretary to the Government of India

The 29th March 1944

**No. 5261-S.T.**—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 14th March 1944

No. 2-Tex. (A) 44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules and sub-section (4) of section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following amendment shall be made in the Foreign Cotton Control Order, 1944, namely :—

For the Schedule annexed to the said Order, the following shall be substituted :—

### "SCHEDULE"

(See clauses 4 and 5)

Cotton grown in any of the following countries :—

Egypt.

The Sudan.

Kenya.

Uganda.

Tanganyika "

H. M. PATEL

Joint Secretary to the Government of India

The 29th March 1944

**No. 5262-S.T.**—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 19th February 1944

No. Tex. (1) 15 44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cotton Cloth and Yarn (Control) Order, 1943, namely :—

In sub-clause (a) of clause 3 of the said Order, after the word "hosiery", the following shall be inserted :—

"(iii) any articles which are Indian woollen goods as defined in the Indian Woollen Goods (Control) Order, 1944."

H. M. PATEL

Joint Secretary to the Govt. of India

The 29th March 1944

**No. 5264-S. T.**—The following notifications, issued by the Government of India, Department of Industries and Civil Supplies, are hereby republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 26th February 1944

No. 475-CS (D) (18)/43—In pursuance of sub-clause (1) of clause 6 of the Drugs Control Order, 1943, the Central Government is pleased to direct that the following amendments shall be made in Notification No. 475 CS (D) (18)/43, dated 25th December 1943 namely :—

In the said Notification, the word 'principal' wherever it occurs shall be omitted.

H. M. PATEL

Joint Secretary to the Govt. of India

New Delhi, 26th February 1944

No. 130-C.S. (A) (1)/43—In pursuance of the provisions of clause 7 of the Iron and Steel (Control of Distribution) Order, 1941, and in supersession of the notification of the Government of India in the Department of Industries and Civil Supplies No. 130-C.S.A. (1)/43, dated the 2nd October 1943, the Central Government is pleased to declare that the provisions of clauses 4 and 5 shall not apply to the acquisition by or on behalf of any one consumer from one or more stock-holders or from any other person not being a producer, nor to the disposal by any one stockholder or other person not being a producer, to any one consumer of iron or steel of any category specified in column 1 of the Statement hereto appended, in quantities not exceeding in any one month the amount mentioned against that category in column 2 of the Statement.

2. Nothing herein contained shall apply to the acquisition of any iron or steel by or on behalf of Government or any railway administration.

### Statement

| Column 1                                                                                                               | Column 2   |
|------------------------------------------------------------------------------------------------------------------------|------------|
| 1. Heavy Structural                                                                                                    | 1,120 lbs. |
| 2. Light Structural (including light sections of joists, channels, angles, tees and light rails of 30 lbs. and under). | 560 lbs.   |
| 3. Black Sheets (Plain and Corrugated)                                                                                 | 280 lbs.   |
| 4. Galvanized Sheets (Plain and Corrugated)                                                                            | 280 lbs.   |
| 5. Plates                                                                                                              | 560 lbs.   |
| 6. Bars (including flats, squares, rounds, hexagons and rods).                                                         | 560 lbs.   |
| 7. Bolts and Nuts                                                                                                      | 28 lbs.    |
| 8. Rivets                                                                                                              | 28 lbs.    |
| 9. Black or Galvanized Wire, plain.                                                                                    | 28 lbs.    |
| 10. Wire Nails                                                                                                         | 28 lbs.    |

R. A. MAHAMADI

Dy. Secy. to the Govt. of India

The 29th March 1944

**No. 5265-S. T.**—The following notifications issued by the Government of India, Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 26th February 1944

No. 153-Tex (B)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following further amendment in the Indian Woollen Goods (Control) Order, 1944 namely :—

In the Second Schedule to the said Order, after the entry relating to Poona, the following entry shall be inserted, namely :—

"Quetta—Messrs. Krishna Drapery House."

New Delhi, 26th February 1944

No. 153-Tex(B) 44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendments shall be made in the Indian Woollen Goods (Control) Order, 1944, namely :—

In said Order—

(1) Clause 2 shall be amended to read as follows :—

"2. In this Order,—

"Indian woollen goods" means any goods of the description specified in the First Schedule to this Order manufactured in India either wholly and partly from wool, but does not include any hand-woven goods manufactured from handspun yarn ;

"Controlled woollen goods" means Indian Woollen Goods marked "Fwmi" or "Tma" ;

"recognized dealer" means a dealer specified for the time being in the Second Schedule to the Order."

(2) in clause 10, for the words "recognized dealer" the words "person dealing in any Indian woollen goods" shall be substituted.

H. M. PATEL  
*Joint Secy. to the Govt. of India*

*Bombay, 18th February 1944*

No. PXC19-11(25)—In pursuance of clause 2 of the Cotton Textile (Dyes and Chemicals) Control Order, 1944, notified in the *Gazette of India*, of the 15th January 1944,

the Textile Commissioner is hereby pleased to direct that the undernoted Officers shall exercise all the powers of the Textile Commissioner under the said Order :—

- |                               |                                                          |
|-------------------------------|----------------------------------------------------------|
| (1) Mr. J. B. Greaves, C.B.E. | Chief Controller (Honorary)<br>Raw Materials and Stores, |
| (2) Mr. S. D. Chard ..        | Controller of Raw Materials<br>and Stores.               |
| (3) Mr. B. B. Joshi ..        | Additional Controller of<br>Raw Materials and Stores.    |
| (4) Mr. A. G. Mooraj ..       | Deputy Controller of Raw<br>Materials and Stores.        |

M. K. VELLODI  
*Textile Commissioner*